

SCHEDULE

FORM C

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

[29/04/2019]

To

Arumugam Arumugam,
The Interim Resolution Professional,
1/56, Market Road, Devi Stores, 1st Floor,
kelambakkam, Chennai- 603103
arumuru2008@gmail.com
8015240147

From

Regd. Office:

City Union Bank,
149. T.S.R. Big street,
Kumbakonam,
Thanjavur Dist -612001

Admin. Office:

City Union Bank,
NARAYANA, 24-B,
Gandhi Nagar,
Kumbakonam,
Thanjavur -612001

Branch Office:

City Union Bank,
907, Panner Selvam Park,
Brough Road,
Erode- 638001
04242-258821, 9364110013

Subject: Submission of proof of claim.

Madam/Sir,

City Union Bank Ltd, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **Xedon Media Pvt Ltd**.

The details for the same are set out below:

PARTICULARS		
1.	NAME OF FINANCIAL CREDITOR	City Union Bank
2.	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR	CIN – L65110TN1904PLC001287
3.	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	City Union Bank, 907, Panner Selvam Park, Brough Road, Erode- 638001 cub059@cityunionbank.in legal@cityunionbank.in

4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.3,61,55,700 Details of all the loans are enclosed in Annexure A
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Demand Promissory Note 2. Equitable Mortgage created over the immovable property 3. Hypothecation agreement 4. Certificate of Charge by ROC 5. Account statements
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Date of first Debt:09/03/2017 Split of all the debts are enclosed in Annexure A
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Stocks and Book debts hypothecated on 09/03/2017
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	OD account no- 512020010018436 IFSC- CIUB0000059
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	ACCOUNT STATEMENT

For CITY UNION BANK LTD..

P. LAKSHMANAN

Signature of financial creditor or person authorised to act on his behalf

[Enclosed Power of attorney of Mr. LAKSHMANAN P]

Name in BLOCK LETTERS : LAKSHMANAN P

Position with or in relation to creditor : **Branch Manager**

Address of person signing : 907, Panner Selvam Park, Brough Road, Erode- 638001

ANNEXURE A – Details of facilities/ Loans & Advances to Corporate debtor

Sl. No	Loan/ OD No	Type of advance (Loan/ OD)	Date of Debt	Amount of Claim (in Rs.)
1	512020010018436	OD	09/03/2017	Rs.23118569
2	501812080032839	Loan	03/11/2017	Rs.10402083
3	501812080037777	Loan	28/03/2018	Rs. 1585431
4	501812080044069	Loan	29/09/2018	Rs.1049617
Total				Rs.3,61,55,700

DECLARATION

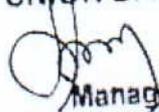
I, Lakshmanan P, currently working as branchmanager at City Union Bank, 907, Panner Selvam Park, Brough Road, Erode- 638001, do declare and state as follows:-

1. **Xedon Media Pvt Ltd**, the corporate debtor was, at the insolvency commencement date, being the 11th day of March 2019, actually indebted to my bank for a sum of Rs.3,61,55,700/-.
2. In respect of my bank's claim of the said sum or any part thereof, I have relied on the documents specified below: [*Please list the documents relied on as evidence of claim*]
 - i. Demand Promissory Note
 - ii. Equitable Mortgage created over the immovable property
 - iii. Hypothecation agreement
 - iv. Certificate of Charge issued by ROC
 - v. Account statements
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
5. I am/ I am not a related party in relation to the corporate debtor as defined under section 5 (24) of the code.

Date: 29/04/2019

Place: Erode

For CITY UNION BANK LTD..


Manager, Erode
(Signature of claimant)

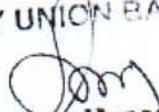
P. LAKSHMANAN
608 - 634

VERIFICATION

I, Lakshmanan P the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material facts have been concealed there from.

Verified at Erode on this 29th day of April 2019

For CITY UNION BANK LTD..


Manager, Erode
(Signature of claimant)

P. LAKSHMANAN
608 - 634